

(Mr. Deputy Speaker)

"That the Bill further to amend the Indian Standards Institution (Certification Marks) Act, 1952, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We now take up the clause by clause consideration.

The question is:

"that clauses 2 to 4, clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 to 4, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. P. MAURYA: I beg to move:

"That the Bill be passed"

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

12.42 hrs.

MATERNITY BENEFIT (AMENDMENT) BILL

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): Sir, I beg to move*.

"That the Bill further to amend the Maternity Benefit Act, 1961, as passed by Rajya Sabha, be taken into consideration."

As hon. Members are aware the Maternity Benefit Act, 1961 regulates

the employment of women in certain establishments, for certain periods before and after child birth and provides for maternity benefit and certain other benefits. The Act applies, in the first instance, to factories, mines plantation and circus industry except those factories or establishments to which the provisions of the Employees' State Insurance Act, 1948 apply for the time being. It can be extended to other establishments by the State Governments.

It will take some time to extend the ESI Act, 1948 to all areas and to cover all establishments thereunder. As such, the grant of maternity benefit to women industrial workers is at present governed by the provisions of the Maternity Benefit Act, 1961 or the Employees' State Insurance Act, 1948, as the case may be. The provisions for the grant of maternity benefit under the two Acts are almost similar except that all female employees are covered under the Maternity Benefit Act, in respective of any wage limit, while under the Employees' State Insurance Act, only those are covered who are in receipt of wages not exceeding Rs. 1000 per month.

A number of women are employed in the factories or establishments which are covered under the Employees State Insurance Act, 1948, but are not covered by that Act, as they are in receipt of wages exceeding the amount specified in that Act namely, Rs. 1,000 per month. The provisions of the Maternity Benefit Act, 1961 also do not apply to them, as that Act specifically excludes from its purview factories or establishments to which the provisions of the Employees' State Insurance Act, 1948 apply. Thus, the women employees employed in factories or establishments covered by the Employees' State Insurance Act, 1948 and in receipt of wages exceeding the

*Moved with the recommendation of the President.

amount specified in that Act are not in receipt of maternity benefit either under the Employees' State Insurance Act, 1948 or the Maternity Benefit Act, 1961. On the other hand, women employees drawing wages exceeding Rs. 1000 and employed in establishments which are not covered under the Employees' State Insurance Act, 1948 continue to get the Maternity benefit under the Maternity Benefit Act, 1961 as there is no wage limit for coverage under the later Act. This is obviously an anomalous position which came to our notice recently.

This Bill seeks to remove the anomaly with regard to payment of maternity benefit to women employees employed in factories or establishments covered by the Employees' State Insurance Act, 1948 and in receipt of wages exceeding the amount specified in the Employees State Insurance Act, 1948 by making them eligible for maternity benefit under the Maternity Benefit Act, 1961. The State Governments and the Union Territories have been consulted, and all of them have supported the proposal.

When this Bill was being considered in Rajya Sabha, several suggestions were made for securing more effective enforcement of the Maternity Benefit Act, 1961. These suggestions will be kept in view and everything possible will be done to see that the provisions of the Act are effectively enforced.

I now commend the amending Bill for the consideration of the House. Since this is a non-controversial Bill, while I would consider the various suggestions that may be made by the trade union leaders, this Bill may be passed without any controversy.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill further to amend the Maternity Benefit Act, 1961, as passed by Rajya Sabha be taken into consideration."

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I welcome this Bill and I am very happy to see that the Minister has been wise enough to remove an anomaly in a very short period because I remember how many years it took us to get the Government to understand that the Employees' State Insurance Act itself should be amended so that the qualifying wage limit could be raised. I am also very happy that, at a time when we find all sorts of threats being held out over this whole problem of maternity benefit in the name of the fulfilment of the family planning target that more and more penalties are going to be introduced and that children to be born are going to be penalised in the name of family planning, we are having a provision introduced in the Maternity Benefit Act which is going to help women who are in employment, who are today earning a higher wage than that stipulated in the Employees' State Insurance Act.

I would like to make only one appeal to the hon. Minister. While we are bringing this amendment to this Act, why not have an over-all view of the Act and see that other amendments are brought and various other lacunae are also taken care of?

For instance, when we are discussing this Bill in the background of the 20-point programme and the emergency, the Maternity Benefit Act should also be amended in order to ensure that the agricultural workers also get this benefit because your 20-point programme is directed towards the rural people. We have been talking about the rural people and the under-privileged sections which are being neglected, but we forget them when it comes to actually making legislation and giving the backward sections and the rural population the benefits enjoyed by those in the urban areas and in organised industry.

He will say that according to the Bill, the States can notify, but the

[Shrimati Parvathi Krishnan]

point is that the Bill must have some provision by which the Central Government can actively intervene to ensure that the Act does extent to such sections, the neglected sections, i.e., agricultural labour, construction workers and so on. Just this clause permitting the State Governments to issue a notification is totally insufficient as we know from our experience of all these years. The same problem is there in regard to contract labour also.

Therefore I would appeal to the hon. Minister that with the some foresight and speed with which he brought this amendment, he should once again go through the Act and have discussions with the central labour organisations and as soon as possible bring a comprehensive amending Bill so that the benefits that accrue under the Act are given to the maximum number in the country.

श्री राम सिंह भाई (इंदौर) : श्रीमान् जो संशोधन लाया गया है वह बहुत उपयोगी है मैं इसके लिये मन्त्री महोदय को मुबारकबाद देना चाहता हूँ। लेकिन ऐसी महिलायें कारखानों और प्रतिष्ठानों में अधिक सख्या में नहीं हैं, इनी गिनी ही है फिर भी यह अच्छी बात है कि उन महिलाओं को इसमें द्वारा लाभ प्राप्त होगा—इसमें कोई दो मत नहीं है। इस सिलसिले में मैं निवेदन करना चाहता हूँ कि ऐसा संशोधन विधेयक लाने में पहले आपको यह प्रबन्ध करना चाहिये कि जो गानून श्रमिकों को सुविधा दिलाने में लिंग, न्याय दिलाने के लिए आप बताने हैं उसको लेकर वे अपनी रोजी रोटी में मंहुताज न हो जायें। मैंने अनुभव में देखा है कि पहले उद्योगों में महिलायें बहुत नादाद में काम करती थीं लेकिन जहाँ पर पहले 50 परसेंट महिलायें थी वहाँ पर अब 70 परसेंट भी महिलायें नहीं रही हैं। जब में मैटर्निटी बेनिफिट का प्राविजन आया है तबसे उस अन्तर्गत उनको बर्षा

जन्म देने के पहले और उसके बाद सवतनिक छुट्टी देनी पड़ती है। एक श्रमिक टाइम तक वे बिना छुट्टी पर भी घर रह सकती हैं काम पर आने के बाद उन बच्चों को पालना और भद का प्रबन्ध करना पड़ता है। दूध का इन्तजाम करना पड़ता है, कपड़े का इन्तजाम करना पड़ता है आया का प्रबन्ध करना पड़ता है। ऐसी स्थिति में मैंने देखा है कि जितनी अच्छे मैटर्निटी बेनिफिट के लिए संशोधन किए गए हैं तबसे महिलाओं की संख्या जहाँ पर पहले 50 परसेंट थी वहाँ पर एक परसेंट रह गई है और कहीं-कहीं तो एक परसेंट भी नहीं रही है।

मैं विशेष रूप से यहाँ टेक्सटाइल इंडस्ट्री का जिक्र करना चाहता हूँ। दुनिया के देशों में इस इंडस्ट्री में 80-90 परसेंट महिलायें काम करती हैं—केवल हैवी वर्क ही पुरुष करते हैं। सोवियत रूस में अमरीका और जापान में भी 90 परसेंट तक महिलायें हैं, पुरुष केवल हैवी वर्क ही करते हैं। लेकिन जब से हमारे देश में मैटर्निटी बेनिफिट की स्कीम आई है तब से हमारे देश में टेक्सटाइल इंडस्ट्री में, किसी-किसी यूनिट में एक भी महिला नहीं मिलेगी। जहाँतक पब्लिक सेक्टर का सम्बन्ध है, मैं मन्त्री महोदय को मुबारकबाद देता हूँ और भारत सरकार को भी कि एक उचित नीति अपनाकर महिलाओं को प्रोत्साहन दिया जा रहा है, पब्लिक सेक्टर के प्रतिष्ठानों में जगह-जगह पर महिलाओं की संख्या बढ़ती जा रही है लेकिन प्राइवेट सेक्टर में जो शोषण की नीति चालू है, मुझे अफसोस है श्रम विभाग उसकी तरफ कोई ध्यान नहीं दे रहा है। प्रदेशों में श्रम विभागों के द्वारा यह कोशिश की जाती है कि महिलाओं की छटनी पहले की जायें। प्राधुनिकीकरण किया जाता है तो उसमें महिलाओं को पहले घर जाना पड़ता है। मैं टेक्सटाइल इंडस्ट्री के जिक्र करता हूँ। उसमें 28 अकूपेशन हैं, मैंने देखा है उस अकूपेशन का अकूपेशन ऐसे हैं जिनमें पहले महिलायें ही काम करती थीं। मैंने स्वयं

देखा है क्योंकि मैं इस संगठन का काम करता हूँ। वार्डन डिपार्टमेंट है, रीलिंग डिपार्टमेंट है, फ्रेम डिपार्टमेंट है, रिग और बेस्ट डिपार्टमेंट है जिनमें पूरी महिलायें काम करती थीं लेकिन आज टैक्सटाइल इंडस्ट्री में सभी डिपार्टमेंट्स में महिलाओं की जगह पर पुरुष आ गए हैं। केवल एक रीलिंग डिपार्टमेंट ही ऐसा डिपार्टमेंट है जिसमें 50 परसेंट से ज्यादा महिलायें मिलेगी और उसका कारण यह है कि सभी मशीनें बिजली में चलती हैं।

MR DEPUTY-SPEAKER. Shri Ram Singh Bhai, what do you want to say?

श्री राम सिंह भाई : इस बात का सम्बन्ध इससे इसलिए है कि यह कानून लाने से एक हजार रुपये से ज्यादा जिनको बेतन मिलता है उन महिलाओं को भी कहीं घर न बैठना पड़े।

MR DEPUTY-SPEAKER Mr Ram Singh Bhai, what do you want to suggest?

श्री राम सिंह भाई : मैं उनकी प्रोटेक्शन चाहता हूँ। मैं यह बता रहा हूँ कि मटरनिटी बेनिफिट आने में जो आपने सुविधा दी है, प्राइवेट सेक्टर में उसका दुरुपयोग करने महिलाओं का ग्रेन्व करने है, महिलाओं की जगह पर पुरुष रख लेते हैं। इस प्रकार जो विधवा या बे गहांग महिलाये होती हैं उनको काम में हाथ धोना पड़ता है। ऐसी हालत में मैं चाहता हूँ ऐसा कानून लाने का साथ साथ उन महिलाओं को प्रोटेक्शन देना चाहिए ताकि उनका रिट्रेन्समेंट न हो सके। यदि कहीं एक महिला जाती है ता उसकी जगह पर दूसरी महिला आनी चाहिए। पब्लिक सेक्टर से ऐसी बात नहीं है लेकिन प्राइवेट सेक्टर में यह अन्याय किया जाता है।

MR. DEPUTY-SPEAKER: Your problem is that males have substituted

ed for women The jobs of women are taken away by men.

श्री राम सिंह भाई : महिलाओं की जगह पर महिलाये आनी चाहियें, महिलाओं की परसेन्टेज कम नहीं होनी चाहिए।

MR. DEPUTY-SPEAKER: Even if that is all granted, what have you got to say to this Bill?

श्री राम सिंह भाई : मन्त्री जी जो सशोधन लाये हैं वह बहुत अच्छे हैं। ऐसे सशोधन लाकर हम उनको सुविधा पहुचाना चाहते हैं लेकिन साथ साथ हमें यह भी देखना चाहिए कि प्राइवेट सेक्टर में उसका दुरुपयोग नहीं होना चाहिए—यह मेरा निवेदन है।

श्री शिवनाथ सिंह (मुँसुन) : उपाध्यक्ष जी, माननीय मन्त्री जी ने महिला वर्ग की कुछ महिलाओं को जो मटरनिटी बेनिफिट से वंचित थीं, उन को इस से इन्क्लूड करने की चेष्टा की है। वे इस में 1000 रुपये महावार तक तनख्वाह पाने वाली महिलाओं को शामिल करना चाहते हैं। यह एक बहुत अच्छा कदम है और मैं इस का समर्थन करता हूँ। लेकिन मैं उन से एक निवेदन करना चाहता हूँ कि जो वर्ग पहले से इस में इन्क्लूड है, उस को आप आज तक क्या रिलीफ दिला पाये है। सबाल कानून बनाने का नहीं है, सबाल है उस में इम्प्लीमेंटेशन का। वहाँ बड़ी-बड़ी फैक्टरीज हैं, माइन्स हैं या जहाँ पर प्रार्गनाइज्ड लेबर है, उन लोगों को इस का फायदा मिलता है। लेकिन जहाँ पर स्कर्टर्ड लेबर है, वहाँ की श्रमिकों को इस का फायदा नहीं मिलता है। जैसे इसमें यह व्यवस्था है कि प्रथम काल से दस हफ्ते पहले उन को छुट्टी मिलनी चाहिये—यह छुट्टी उन को नहीं मिलती है। पिछले दिनों मुझे ग्लोबलेशन इण्डस्ट्रीज को देखने का अवसर मिला, मैंने तीन-चार स्टैंडर्स घूम कर इन इण्डस्ट्रीज को देखा तो मैंने यह पाया कि प्रथम काल से 10 हफ्ते पहले जो छुट्टी मिलनी

[श्री सिवराज सिंह]

चाहिये, वह उन महिलाओं को नहीं मिलती। सब से पहले तो डाक्टरों एम्प्लोयर्स के घर में होते हैं, वे सर्टिफिकेट ही नहीं करते कि घर हफ्ते में प्रसव होने वाला है। दूसरे—स्टेट्स गवर्नमेंट की जो मशीनरी है, जो इस को इम्प्लीमेंट करने वाले लोग हैं, उन पर आप का कोई अधिकार नहीं है। स्टेट गवर्नमेंट्स अपने हिसाब से चलती हैं। आप उन से भीकें मंगवा कर देख लीजिये—फिलानी स्टेट गवर्नमेंट्स के लेबर डिपार्टमेंट में इस कूल के बावोलेशन के लिये कैसे इस्टीमेट किये हैं—आप को सच्चाई मालूम हो जायेगी। जब किसी कानून का इम्प्लीमेंटेशन नहीं हो सकता तो फिर उस पर सदन का समय और रुपया क्यों खर्च किया जाता है। इस का इम्प्लीमेंटेशन तब तक नहीं होगा, जब तक सेंट्रल गवर्नमेंट की अपनी एजेन्सी नहीं बनाई जाती। इसलिये सेंट्रल गवर्नमेंट इस के इम्प्लीमेंटेशन के लिये अपनी एजेन्सी बनाये, उस में स्टेट गवर्नमेंट्स को भागपेट करें। स्टेट गवर्नमेंट की मशीनरी को टाइटन कीजिये, उन का कोऑर्डिनेशन कीजिये। जब तक आप ऐसा नहीं करेंगे, तब तक हजार रुपये तनक्वाह पाने वाले तो दूर रहे, 50-60 रुपये तनक्वाह पाने वालों को भी फायदा नहीं होगा। इसलिये मेरा निवेदन है कि इसके इम्प्लीमेंटेशन पर जोर दिया जाये।

श्री मोहम्मद इस्माइल (बैरकपुर) : डिप्टी स्पीकर साहब, मंत्री महोदय जो प्रोपोजिशन लाये हैं, मैं उस का समर्थन करता हूँ। यह उन को पहले ही जाना चाहिये था, लेकिन हमारी गवर्नमेंट की आदत है से सोचने की पड़ गई है, जब बेइजाफिया ही चुनी होती है और हद से भी नुसर चुकती है, तब इन की नींद खुलती है। फिर भी जो प्रोपोजिशन लाया है, वह अच्छा है।

इसमें एक बात समझ में नहीं आई—इसमें कहा गया है कि प्रोपोजिशन और इस्टीमेट

गवर्नमेंट में एक हजार रुपये तक तनक्वाह पाने वाली को इस से शामिल किया जायेगा। मैं जानना चाहता हूँ कि इस्टीमेटेशन के क्या मायने हैं? श्री प्रोपोजिशन में कौन कस्ती है या छोटी छोटी चीजों में काम करती है—क्या वे भी इस में इन्क्लूडेड होंगी?

शुपरी बात—आप ने कहा है कि उन के कोऑर्डिनेशन को इन्क्लूड नहीं किया जायेगा वरन् जो तनक्वाह उन को मिलती है, रही रहेगी। उस में कोऑर्डिनेशन नहीं जोड़ा जायगा। मैं पूछना चाहता हूँ—ऐसा क्यों?

श्री बी० बी० नावक (कनारा)
पीपुलेशन का जरा क्याल रखना।

श्री मोहम्मद इस्माइल : उस के लिये भाष्य है। इस से पीपुलेशन का तात्त्विक जोड़ना ठीक नहीं है। यह तो मैटर्निटी बेंचिफिट का सवाल है। जहाँ तक फैमिली प्लानिंग का मामला है, वह एक प्रलग चीज है, उस के लिये प्रलग से प्रचार करें।

तीसरी बात—इस्टीमेशन के मायने में क्या आप ने बीड़ी इण्डस्ट्री में जो प्रीरेंत काम करती है उनको शामिल किया है?

एक मामलीय सबब : माइका इण्डस्ट्री में भी प्रीरेंत काम करती है।

श्री मोहम्मद इस्माइल : माइका इण्डस्ट्री में भी प्रीरेंत काम करती है—क्या आप उन को भूल नहीं गये हैं? मैंने देखा है—बीड़ी इलकेयर फण्ड आप ने बनाया है। उस का प्रोपोजिशन लाये। तो मैं आप को याद दिलाना चाहता हूँ कि यह दो लाखों की तादाद में प्रीरेंत बीड़ी बनाती है उन पर भी इस एक्ट को लागू किया जाय।

14 hrs.

इसके बाद डेकेदारों के मातहत जो महिलायें काम करती हैं उन का क्या होगा?

एककी वैधानिकता: वैधानिकता का कोई अर्थिक अर्थ नहीं है। इस बारे में मंत्री महोदय ने कहा है कि राज्य सरकार में जो कुछ बार्डों में सुधार किये गये हैं उनको संशोधित करने। इसलिये वे भी भाग है कि भाग उन संशोधनों को कम से कम इसमें शामिल कर लें।

इसमें बनाने के काम में हमारे, लार्डों औरों काम करनी हैं। उनका क्या होगा? उन को भी तो इस कानून का साथ मिलना चाहिये। इन के प्रस्ताव को मंत्रीनटी इस को इम्प्लीमेंट करनी उस को बहुत शीघ्रता से काम करना चाहिये क्योंकि जैसा रॉयल्टी आई जी ने कहा है कि ऐम्प्लॉयमेंट औरों को इसलिये नहीं रखते हैं कि उन को मेट्रिनिटी दीव देनी पड़ेगी। इसलिये धीरे-धीरे उनको कम करते जाते हैं। इस प्रस्ताव को प्राम को बरसना पड़ेगा। यह नहीं होना चाहिये कि जब बाहू औरों को निकाल दें। प्रती होना यह है कि 50 औरों में से कम से कम 10, 15 औरों को एक साथ में मेट्रिनिटी दीव देनी पड़नी है इसलिये इन बॉन्ड को बंध धीरे धीरे खत्म करना चाहते हैं।

इन प्रस्ताव के साथ मैं इस प्रॉपोजिट का तो समर्थन करता हूँ, सवाल केवल इम्प्लीमेंटेशन का रह जाता है। उस बारे में मेरा कहना है कि भाग की मशीनरी को चुस्त होना चाहिये।

श्री जयलाल सिंह (मधुबनी) : ७-पा-ध्याय, महोदय, आज एक आवश्यक विषय पर हम विचार कर रहे हैं, और इस पर विचार करते हुए मैं निःसंकोच कह सकता हूँ कि क्लारी कुल आबादी के 60 प्रतिशत के बराबर महिलाओं की आबादी है। हमारे संविधान का कहना है कि सब को सामाजिक न्याय मिले। फिर कोई कारण नहीं है कि महिलाएँ हमसे बंभित रखी जायें। मेट्रिनिटी बेंनिफिट ऐंक्ट के अन्तर्गत कुछ अंश तक उन को प्रपना सामाजिक इंधाफ मिला

है। लेकिन जो कुछ बाधियाँ थीं उनको मंत्री महोदय ने अपने संकोचनों से हट करने की कोशिश की है। इस के लिये ७, क्लारी के पास है।

हमारी सरकार का ध्यान महिलाओं की ओर विशेष रूप से बना है, और विभव का भी ध्यान बना है। प्रती 1975 में हमने महिला वर्ष मनाया है और अपने सदन में एक कानून बनाया है कि समान काम के लिये समान वेतन मिले। तो हम में महिलाओं की आ जाती है यह धारणा कुछ ऐसी बर्तों है कि जो बतलती है कि हम महिलाओं की ओर से प्रपना ध्यान नहीं हटाये हुए हैं। उन का विकास हो और समान प्रतिकार प्रदा हो इसके लिये हम बराबर प्रयास कर रहे हैं।

कुछ प्रार्थनाएँ मैं व्यक्त करना चाहता हूँ। महिलाएँ आज हर तरह की फील्डों और इंडस्ट्री में काम करती हैं। क्या यह नियम उन सब पर लागू होता है? अगर नहीं लागू होता है तो मंत्री महोदय इसके लिये क्या करना चाहते हैं? मैं कहूँगा कि यह जो संविधान लाये हैं और जिस से महिलाओं का भला, हौंसा उसके लिये जो एजेन्सी बनेगी वह इमान-दार और दुस्त होनी चाहिये, और इस के लिये प्रशासनिक खर्चा कम कर के वह वैसा अधिक से अधिक महिलाओं की सुविधाओं पर खर्च किया जाय। जैसा और मात्कीय सदस्यों ने कहा है कि मेट्रिनिटी बेंनिफिट के अन्तर्गत तीन महीने की छुट्टी देनी होगी, इसलिये मिल मालिक पहले से ही उन की निकाल देते हैं। तो सरकार को इस और जायक रहना चाहिये जिससे उन के साथ इस तरह का प्रप्राय न हो। इन्होंने कहा है कि तीन महीने की छुट्टी या वेतन दें, लेकिन उस में भाग ने बैलिक डोज रखी है, और वैसा जो उनको डी० ए० की अवधि में मिलता है उस का ध्यान नहीं रखा गया है। मेरी राय में उन के साथ इन्साफ नहीं हुआ है। जब महिलाओं को और छुट्टी देते हैं तो उन को

[श्री जयनारायण मिश्र]

बेतन-धीर को ए० बोरों ही देते हैं इसलिये इस में भी उन को इन बातों का लाभ मिलना चाहिये। इस शब्दों के साथ मैं इस बिल का समर्थन करता हूँ।

SHRIMATI ROZA DESHPANDE (Bombay Central): I support this Bill, and while supporting it, I want to make a few suggestions as well as draw the attention of the Minister to certain difficulties which we face.

It is a good thing that this measure has been introduced; women who work in factories and other establishments will be able to get maternity benefits—women drawing more than Rs. 1,000 p.m.

I would like to draw the attention of the Minister to one fact. While the women are pregnant, the managements are supposed to give them lighter work before they go on leave for twelve weeks. But what I have found is that the managements do not take any precautions to give them lighter work, and what 'lighter work' means depends on the discretion, exclusively, of the management. I have found this, specially in the notorious company, Johnson & Johnson, which is one of the multi-national American concerns and which is bribing throughout the world the various officials in the government and outside. In this company, I have found, when a woman is pregnant, even though she demands that she should be given lighter work, the doctor of the company says that it is not necessary to give lighter work and whatever work has been given is lighter work. I would like to know how can a pregnant woman stand at the machine for eight hours and work. There should be some provision for lighter work. I know that it would not come in this, but I would like the Minister to take note of this fact that at least after the fifth month, it should be for the

woman concerned to say that the work is lighter or not. She should be allowed to sit and do something. When we are giving maternity benefits to women, we should at least see that they safely deliver. Particularly after this slogan 'Dho ya Theen we must be able to take care of our women much better than what we were doing before. This is one thing I would like the Minister to take note of

Secondly, there are industries which are not organized. Take, for instance, the beedi industry; the contractors give them work at their residence. I do not know whether you are going to protect them by this measure. Women are employed in construction or building work also throughout the country and everywhere they work under contractors. I want to know whether they are going to be benefited by this or not, whether you are going to see that these women are also protected.

As one of the Members has pointed out, now the managements have stopped employing women because they do not want to give them maternity benefits. This is, specially, so in the drug industry with which I am connected. They have stopped employing women. The moment they get an opportunity to throw out women, they immediately do it and say that they do not need women, they could employ men; because they have to give them maternity benefits, they say that it is no use employing women.

I want to remind the Labour Minister that, after giving equal pay for equal work and after assuring us that he is going to appoint some body to see that women's employment is protected, he should act very fast so that this threat of unemployment of women could be stopped. Otherwise, with this Act, I have a real fear that employment of women will be on the decrease.

SHRI CHAPALENDU BHATTACHARYYA (Giridih): Mr. Deputy Speaker, I have only one or two points to make. We are pushing through lot of labour legislations which would have socio-economic consequences. These legislations have to be welcomed by all progressive societies and we do welcome them. The snag is that not only the rich capitalists are getting richer but also the higher-paid wage workers are getting a better deal. For all these 20 years, there has been growing a grave irrationality in the wage structure and the benefits have been conferred upon the more fortunate.

MR. DEPUTY-SPEAKER: We accept that. Please come to the Bill.

SHRI CHAPALENDU BHATTACHARYYA: Bidi workers are spread over thousands of miles and there are lakhs of Mica Homesplitter workers they will not be touched by this Act. Women workers employed in establishments and shops upto a certain limit will be able to get the benefits. They are better able to take care of themselves but what about these people who have been dropped out of even the purview of Shops and Establishments Act? We are not looking to their sufferings and pangs. No law touches them. They are the neglected people. These categories of persons, who are spread over thousands of miles, will not be covered by the provisions of this Act and all our little resources will go to make the relatively happy women workers little more happy.

Shri Morarji Desai did a bad day's turn to Indian economy and taxed the bachelors. He, thereby, increased the birth rate. We are giving inducement for vasectomy and tubectomy. But this maternity benefit should be limited to two births or three births whatever the norm may be. Beyond that, we must put our foot down. Otherwise, this may act as an inducement to many people for

going in for more births which we can ill-afford at this stage of exploding population.

There should be better co-ordination between the Ministry of Health and Family Planning and the Ministry of Labour in the general framework of our policy regarding our population.

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I am extremely thankful to all the hon. Members who were kind enough to participate in the debate and welcomed the legislation before the House. Various suggestions have been made by the hon. Members specially about the implementation of the Act and extension of the Act to various other areas. I can immediately state, in the next Labour Ministers Conference we will take up this question of reviewing the implementation of various provisions of Maternity Benefit Act and also problems raised by Shrimati Roza Deshpande.

Under other enactments which have been passed by this House regarding equal remuneration etc. a committee is being appointed and we will be doing all that we can in seeing that women employees are properly protected. With regard to retrenchment aspects, recently legislation has been passed by this House. So, retrenchment cannot be resorted to without the permission of the authorities specified.

Then, Shri Ismail asked what is meant by establishment. This term is defined in this Act itself. I do not propose to take much time of the House. Shri Bhattacharyya asked what about people not getting Rs. 1,000. In my introductory speech I said that if the provisions of the Employees' State Insurance Act are applicable they are covered by the provisions of the Employees' State Insurance Act. They can get benefits there. If the provision of the State

[Shri Raghunatha Reddy]

Employees' Insurance Act does not apply they get the benefit under the Maternity Benefit Act itself. But the complicated question is this. Where the provisions of Employees' State Insurance Act are applicable, but the benefits are not as in the case of employees getting wages over Rs. 1,000, what is to be done? We thought, even though these people getting Rs. 1,000 may be considered to be belonging to affluent sections and able to take care of themselves, under the Maternity Benefit Act these women employees will get the benefit. This is exactly the purpose and import of this amendment. With these words I move.

SHRIMATI PARVATHI KRISHNAN: Many points were raised about the question of maternity benefits. He said that this enactment will give them benefits. What we have noticed is that in regard to the matter of employment of women, women are getting squeezed out into less remunerative avenues of employment. This is the situation which we see in all sectors and especially concerning the construction, beedi workers, agricultural workers and so on. You have not replied to those points at all. Would you have discussions with the Central organisations? Otherwise this will continue.

SHRI RAGHUNATHA REDDY: The provisions of the Act are being enforced by the State Governments. They are the appropriate authorities for the enforcement of these provisions. In certain other respects, as I have already indicated, we still take up the question of extending it and also review of the implementation of the Act in the next Labour Ministers' Conference.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Maternity Benefit Act, 1961, as

passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

"That Clauses 2 and 3, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 2 and 3, Clause 1, the Enacting Formula and the Title were added to the Bill.

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

14.19 hrs.

RESOLUTION RE. CENTRAL ROAD FUND

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHILON): Sir, I beg to move the Resolution on Road Development governing the Central Road Fund, in supersession of the existing Resolution. Copies of the proposed modified and the existing Resolutions are already with the Hon. Members.

I beg to move the following Resolution:—

"In supersession of the Resolution on Road Development adopted by the Constituent Assembly of India (Legislative) on the 19th November, 1947, and as subsequently amended by that Assembly on the 8th December, 1949 and by the Parliament of India on the 14th